REVISION OF RULES FOR CONSTRUCTION AROUND MONUMENTS

24. SHRI VIJAYAKUMAR (ALIAS) VIJAY VASANTH:

Will the Minister of CULTURE be pleased to state:

(a) whether it is a fact that the Government is considering/revising the rules of construction around all monuments protected by the Archaeological Survey of India;
(b) if so, the details thereof;
(c) whether it is also true that the Government is considering/rationalizing the application of such rules based on the historical significance of the monuments;
(d) whether it is also true that the Government is in the process of amending the relevant Act in this regard; and
(e) if so, the details thereof?

ANSWER

THE MINISTER OF CULTURE, TOURISM AND DEVELOPMENT OF NORTH EASTERN REGION

(SHRI G. KISHAN REDDY)

(a) & (b) Yes Sir. The Government has taken a decision to examine the legal issues affecting construction related activities around protected monuments and sites in order to allow for infrastructure while at the same time preserving the rich heritage of the country.

(c) The amendment of the Ancient Monuments and Archeological Sites and Remains Act, 1958 (AMASR Act) is under the consideration of Government.

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